

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION No. 38  
TO BE ANSWERED ON FEBRUARY 24, 2016  
DELHI MASTER PLAN

No. 38            SHRIMATI KOTHAPALLI GEETHA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a): whether as per the legal provision of the Delhi Master Plan, the basement does not count towards the Floor Area Ratio (FAR) of the building if it is used for parking and cannot be used for commercial parking and if so, the details and reasons therefor;

(b): whether parking in malls and commercial establishments are currently free of charge and if so, the details in this regard and the reasons therefor; and

(c): the effective steps taken/proposed to be taken to alleviate the congestion of parking in Delhi under the Delhi Master Plan?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI BABUL SUPRIYO)

(a): As per Development Code 8(5) in chapter 17 of Master Plan for Delhi (MPD)-2021, basement used for parking is not counted towards Floor Area Ratio (FAR). This clause further states that parking area, if misused, is liable to be municipalized/ taken over by the Local Body/ Authority.

(b): Municipal Corporations of Delhi (MCDs) have informed that parking in malls & commercial establishments is not under their purview. They supervise only the municipal parking lots.

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(c): Development Code 8(4) in chapter 17 of MPD-2021 provides for parking space within various use zones ranging from 1.33 to 3 Equivalent Car Space (ECS) per 100 sqm to ensure that parking needs are met within the premises. Further, para 12.14 of the MPD-2021 aims to alleviate congestion due to parking through strategies such as parking of private vehicle on 'user pays' principle; use of parking management as a tool to reduce demand for parking space; reduction of on-street parking demand through pricing and enforcement; and planning and design of public parking facilities.

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